

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6476
ANSWERED ON:16.05.2012
TRANSPARENCY THROUGH RTI
Rathwa Shri Ramsinhbhai Patalbhai

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether there has been greater transparency in the working of administration after enforcement of the Right to Information Act in the country;
- (b) if so, the reaction of the Government in this regard;
- (c) whether the Chief Ministers of many States have been urged to extend the purview of this Act; and
- (d) if so, the response of the State Governments in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.

(SHRI V. NARAYANASAMY) (a) & (b): While no specific study has been undertaken to study the relationship, the Central Government is of the considered opinion that there is greater transparency in working of administration after implementation of the RTI Act in the country.

(c): No State Government has brought the issue to the notice of the Central Government.

(d): Does not arise.